

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 201 of 2014 &
IA-314 of 2014

Dated : 26th August, 2014

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

Reliance Infrastructure Ltd.

..... Appellant(s)

Versus

**Maharashtra Electricity Regulatory
Commission & Ors.**

..... Respondent(s)

Counsel for the Appellant(s) : Mr. Kapil Sibbal, Sr. Adv.
Mr. J.J. Bhatt, Sr. Adv.
Ms. Anjali Chandurkar
Mr. Hasan Murtaza
Mr. Salim
Mr. Aditya Panda

Counsel for the Respondent(s) : Mr. Jayant Bhushan, Sr. Adv.
Mr. Parag Tripathi, Sr. Adv.
Mr. Ramji Srinivasan, Sr. Adv.
Mr. Buddy A. Ranganadhan for R.1
Ms. Poonam Verma
Mr. Abhishek Munot
Mr. Kunal Kaul for R.2
Mr. Venkatesh
Mr. Dhruv Chopra
Mr. Amit Kapur

ORDER

We have heard Learned Senior Counsel for the Parties. They are directed to file their respective notes with reference to Interim Relief

sought for in the proceedings after serving copy on the other side before lunch on tomorrow.

Post the I.A. No. 314 of 2014 (Appl. for Stay) for hearing on **27.08.2014 at 4.30 p.m.**

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

pr/vg